

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.96/(MAH)/2013

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

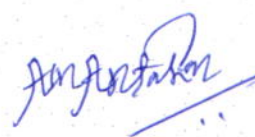
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017

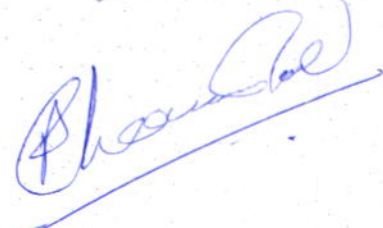
NAME OF THE PARTIES: Mr. Rahul Tambe  
V/s.

M/s. Poona Kadabakuti Karkhandar Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	AJAY M. ANTARKAR	PCS for Petitioners	
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2	CS Pawar G. Chandale	PCS for R1 TO R12	
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**ORDER**

**TCP NO. 96/397-398/CLB/MB/MAH/2013**

Consequent upon the change of Constitution of the Bench, this Petition is now required to be argued before the Division Bench. Moreover, during the course of dictation, it is noticed that certain facts need clarification, hence a fresh opportunity of hearing is required. Consequently, the Registry is directed to fix the case for re-hearing on 10<sup>th</sup> **January 2018** by issuing notice intimating the date fixed for hearing.

Sd/-

**BHASKARA PANTULA MOHAN**

Member (Judicial)

Date : 08.11.2017

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Sd/-

**M.K. SHRAWAT**

Member (Judicial)